

availability of coking coal of the required quantity and quality, good quality refractories etc.

(c) Production of Bhilai Steel Plant in 1971-72 was as follows :

Ingot steel	: 1.953 million tonnes.
Saleable steel	: 1.568 million tonnes.

(d) The information is being collected and will be laid on the Table of the House.

#### Coal Demand of Madhya Pradesh

5523. SHRI G. C. DIXIT: Will the Minister of STEEL AND MINES be pleased to state whether Government have received the demands from the State of Madhya Pradesh of steam coal and hard coke for the year 1973-74 and if so, their reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): There is no Government control on steam coal. The control over hard coke was introduced in August, 1973. The sponsored demand and allotment of hard coke for Madhya Pradesh since then has been as follows:—

Month	Sponsored Allocation demand	
(in terms of four wheeler wagons)		
August, 73 . . .	789	406
September, 73 . . .	502	455
October, 73 . . .	486	401
November, 73 . . .	364	370
December, 73 . . .	359	357
January, 74 . . .	370	
	2,870	2,355

#### Installed machines not used in Bhilai Steel Plant

5524. SHRI G. C. DIXIT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether costly machines in Bhilai Steel Plant have not been used since their installation;

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(b) if so, the reasons therefor; and

(c) how much Government had spent in bringing and installing these machines in the plant?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c). The information is being collected and will be laid on the Table of the House.

#### Guide lines regarding allotment of scarce Metals to States

5525. SHRI JYOTIRMOY BOSU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any guide-lines have been laid down by his Ministry for the allotment of scarce metals like brass, copper, aluminium, zinc etc., to the State Government for allotment in turn to the Small-Industries in their States, if So, the nature thereof and if not, the reasons therefor;

(b) whether he is aware that there is a large-scale misuse of such quotas made the small-scale industries who have been sanctioned the quota for these metals during the current year in Jagadhri and Yamuna Nagar—twin industrial towns in Naryana and instead of using them, it is all being sold in black-market;

(c) if not, whether he would institute an inquiry into such misuses and malpractices through a Central agency; and

(d) the reasons for not setting up a Central agency to ensure the actual use by such small industrialists instead of leaving it merely to the State Industries Departments?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEO PRASAD): (a) to (d). The information is being collected and will be laid on the Table of the House.

#### Accounting system in Coal Mines Provident Fund

5526. SHRI RANABAHADUR SINGH: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the near breakdown conditions existing in the Accounting system of the Coal Mines Provident Fund;

(b) if so, the steps proposed to be taken to streamline the existing system; and

(c) the steps recently taken to expedite payment to retiring personnel?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA):** The Coal Mines Provident Fund Authorities have intimated as under:—

(a) No such conditions exist in the accounting system.

(b) Does not arise.

(c) A Committee has been set up to look into the working of the Organisation. The question of avoiding delays in final settlement of provident fund accounts is *inter alia* under consideration of the Committee.

#### **Varied Rules affect Coal Field Personnel**

5527. **SHRI RANABAHADUR SINGH:** Will the Minister of STEEL AND MINES be pleased to state:

(a) how many sets of rules are at present applicable to the service conditions of the persons working under different coal mines;

(b) whether Government are aware of the hardship caused by so many different rules applying to personnel working in the coal field;

(c) the steps Government propose to take to rationalise and unify these different rules; and

(d) by when such unified rules will come into force?

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):** (a) to (d). The information is being collected and will be laid on the Table of the House.

#### **Brick Kilns affected by Shortage of Coal**

5528. **SHRI C. K. JAFFER SHARIEF:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether 50 per cent of the brick kilns in the country have been closed because of acute shortage of coal and in turn the brick storage has hit construction work and consequently the industry's large labour force; and

(b) if so, the steps taken by Government to meet the coal requirements of the Brick Kilns?

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):** (a) and (b). There have been reports of shortage of coal to various industries including brick kilns in the recent past. The Railways and coal producing organisations are taking a number of steps to augment the production and movement of coal. The High level committee on Coal Transportation and distribution has decided to step up movement of coal especially to small scale industries, and brick kilns. Schemes for opening coal dumps at important consuming centres for supply of coal to small scale industries, brick burners etc. are being pursued. A Joint Cell has been set up in Calcutta with the representatives of the Railways and the coal producing agencies to ensure proper coordination for maximising coal supplies.

#### **Allocation to Jammu and Kashmir Government for Resettlement of Refugees of Chamb-Jaurian Sector**

5529. **SHRI SUKHDEO PRASAD VERMA:** Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the total amount granted to the Government of Jammu and Kashmir during the years 1972 and 1973 for the resettlement of refugees of Chamb and Jaurian Sector of Jammu and Kashmir; and

(b) the actual amount spent thereon and the reasons furnished by the State Government for not utilising the full allotted amount?

**THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKATSWAMY):** (a) and (b). Funds are not released sector-wise and the total amount of Rs. 1339 lakhs has so far been released to the Government of Jammu and Kashmir in 1971-72, 1972-73 and 1973-74 upto date for the relief and resettlement of displaced persons from Chamb and Jaurian and other border areas of that State.

The State Government have reported a total expenditure of about Rs. 1344 lakhs (upto 30-11-1973) on the relief and resettlement of displaced persons. Out of this, the following amounts are reported to have been spent so far on